

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY**  
**AFFAIRS**  
**(Power Section) Civil Secretariat**  
**Srinagar/Jammu**

**Notification**  
**Jammu, the 23 June, 2022**

**S.O. 307** .- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Mr. Nasir Mehmood Khan, (JKAS) Assistant Commissioner (Nazool), Srinagar to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within the territorial jurisdiction of District Srinagar.

The Government further in exercise of the powers conferred by sub-section (2) of section 20 of the said Code appoints the aforesaid Executive Magistrate as Additional District Magistrate within the territorial jurisdiction of District Srinagar who shall have all the powers of District Magistrate under the said code.

**By Order of the Government of Jammu and Kashmir**

Sd/-  
**(Achal Sethi)**  
**Secretary to Government,**

No.LAW-Powr/3/2022-10  
 Copy to the:-

Dated: - 23 - 06 - 2022

1. Commissioner Secretary to Government, Revenue Department.
2. Divisional Commissioner, Srinagar.
3. District Magistrate Srinagar. This is with reference to his letter No. DCS/JC/2022 /595-596 Dated: - 21-06-2022
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. S. O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C

(Khursheed Ahmad Bhat)

**Additional Secretary to Government.**